

HARYANA VIDHAN SABHA

11th SESSION

BULLETIN NO. 7

Monday, the 12th March, 2018

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 12th March, 2018 from 02:00 P.M. to 5.43 P.M.)

1. WELCOME TO THE FORMER MINISTERS OF HARYANA AND FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.

At the outset, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Subhash Katyal, Shri Bhagi Ram, Former Ministers of Haryana and Shri Rambir Singh and Shri Nafe Singh Rathee, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	07	--	-	08

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 07

III. WELCOME TO THE PROFESSORS AND STUDENTS OF SANATAN DHARAM COLLEGE (LAHORE), AMBALA CANTT.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed the Professors and students of Sanatan Dharam College (Lahore), Ambala Cantt., who were sitting in the visitors' Gallery to witness the proceedings of the House.

IV. RAISING THE MATTER IN REGARD TO NOT REPLYING THE STARRED QUESTION NO. 2507 REGARDING NANDISHALA FOUNDATION CENTRES.

During the Question Hour, Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter in regard to her Starred Question No. 2507 regarding Nandishala Foundation Centres. She stated that her question was listed today but a reply was not tabled and asked the Speaker as to why my above said question had not been replied. The Speaker asked the Member that the Government had sought more time for the reply of this question and it would be taken up once the reply is received from the Government.

V. RAISING THE MATTER IN REGRAD TO NOT REPLYING THE STARRED QUESTION NO. 2490 REGARDING CRITERIA OF RECRUITMENT ON OUTSOURCING BASIS AND THE MATTER OF RESERVATION UNDER OUTSOURCING JOBS.

During the Question Hour, when the Speaker called upon Smt. Naina Singh Chautala, M.L.A. to raise her Starred Question No. 2417, Shri Ranbir Gangwa objected it and asked the Speaker as to why my question No. 2490 has not been replied. The Speaker asked the Member that the Government had sought more time for the reply of this question and it would be taken up once the reply is received from the Government. The Speaker also asked the Member that the reply of this question was very lengthy so the extension has been sought by the concerned Minister for this question. Shri Abhay Singh Chautala, Leader of the Opposition also supported his party Member. He further pointed out that if the concerned Minister was not prepared with his answer, he should be given half an hour to draft his reply. He further stated that when the Chief Minister has already announced that Government will give the benefit of reservation to the SCs/BCs candidates in the recruitment on outsources basis, then why it is not possible to give the reply of this question.

The Speaker informed the Members that the extensions to the Government for finalization the reply had being given under the rules. Such extensions have also been giving during the previous Governments also from time to time.

The Chief Minister also clarified his position and stated that the reply of this Starred Question No. 2490 was too lengthy hence sufficient time was required to collect the information from various departments and districts. He further assured the House that the matter of reservation policy under outsourcing jobs is under

consideration of the Government but the Members from the Indian National Lok Dal and Indian National Congress Party were not satisfied with the reply given by the Chief Minister. Even the Members of the Indian National Lok Dal trooped into the well of the House and started to argue with the Speaker over this issue.

After hearing the views from both the sides over this issue, the Speaker gave the Government a week's time to compile the replies of the Starred Question Nos. 2507 and 2490.

VI. INTRODUCTION OF THE NOMINATED CANDIDATE FOR THE ELECTION OF RAJYA SABHA.

The Chief Minister informed the House that Bhartiya Janata Party has nominated Lt. Gen.(Retd.) Dr. D.P.Vats for the election of Rajya Sabha seat.

VII. RAISING THE MATTER OF AN ADJOURNMENT MOTION REGARDING ALLEGED BRIBE GIVEN BY SHRI ASHOK SINGLA, PRADHAN, MUNICIPAL COMMITTEE, PEHOWA, DISTRICT, KURUKSHETRA/ADJOURNEMENT OF THE SITTINGS.

Shri Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter of his Adjournment Motion regarding alleged bribe given by Shri Ashok Singla, Pradhan, Minicipal Committee, Pehowa, District, Kurukshetra and wanted to seek the fate of the same. The Speaker asked the Member that his Adjournment Motion has been received at 1.51 P.M. whereas it should have been received before 1.00 P.M. He further informed the House that as per Rules, such type of Adjournment Motions should be received one hour prior to the assembling of the House, so it has been disallowed.

Shri Jaswinder Singh Sandhu objected it and further stated that it is a very serious matter of corruption as two audio clips had been viral in social media. He further pointed out that it had been alleged in the audio that bribe of Rs. 45 Lacs has been taken by Shri Sushant Bharti on behalf of his father Shri Bharat Bhushan Bharti, Chairman, HSSC for ensuring appointments in the Pehowa Municipal Committee. He further demanded that Shri Bharat Bhushan Bharti should be made to resign immediately, an FIR should be lodged against the defaulters and then an inquiry should be conducted. There were lot of interruptions in the House over this issue. The Chief Minister intervened and clarified the position in this regard. He further assured the House that an inquiry would be conducted into the authenticity of the two audio clips and if somebody is found conspirator then action would be

taken against them. But the Members of the Indian National Lok Dal and the Indian National Congress Party were not satisfied with the assurance given by the Chief Minister. They continuously insisted their demand and obstructed the proceedings of the House. The Speaker again requested the Members not to obstruct the proceedings of the House but they did not do so. The Members of the Indian National Lok Dal insisted that the Chief Minister should disclose who would conduct the inquiry in this case ? Even they trooped into the well of the House and continued to press on their demand. They also started to raise the slogans. Shri Abhay Singh Chautala, Leader of the Opposition demanded that a CBI inquiry should be initiated in this matter. The Speaker again requested the Members to take their seats but they did not pay any heed to the requests of the Speaker. There was a uproar in the House.

On finding uproar in the House, the Speaker adjourned the Sitting of the House at 3.23 P.M. for 20 minutes.

The House then adjourned at 3.23 P.M. and re-assembled at 3.43 P.M.

When the House is re-assembled, the Deputy Speaker was on the Chair and she again adjourned the sitting of the House at 3.43 P.M. for 30 minutes.

The House then adjourned at 3.43 P.M. and re-assembled at 4.13 P.M.

VIII. NAMING OF THE MEMBERS

When the House re-assembled, the Members of the Indian National Lok Dal and the Indian National Congress Party again raised the above said issue. The Speaker asked the Members to take their seats as the Chief Minister has already assured the House to take action against the defaulters in this regard. But the Members did not satisfy and continued to insist on their demand. The Members of the Indian National Congress Party demanded that a Committee of Haryana Vidhan Sabha should be constituted to enquire this issue. The Chief Minister again assured the House that inquiry would be conducted impartial. Even the Members of the Opposition Parties again trooped into the well of the House and started to raise the slogans. In spite of having been asked by the Speaker time and again to take their seats, they did not do so. The Speaker asked them not to interrupt the proceedings of the House otherwise he will be bound to name them. But they continued to argue with the Speaker over this issue. The Speaker then named Sardar Jaswinder Singh Sandhu, a Member of the Indian National Lok Dal and asked him to withdraw from the House. On his not doing so, the Sergeant-at-Arms

was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Member out of the House on the orders of the Speaker,

A little later, the other Members of the Indian National Lok Dal present in the House again insisted their demand vociferously and interrupted the proceedings of the House. The Speaker repeatedly requested them to take their seats but they continued to obstruct the proceedings of the House. However, the Speaker warned them but they did not pay any heed to the requests of the Speaker. The Speaker then named S/Shri Abhay Singh Chautala, Anoop Dhanak, Balwan Singh Daulatpuria, Hari Chand Midha, Kehar Singh, Makhan Lal Singla, Naseem Ahmed, Om Parkash Barwa, Parminder Singh Dhull, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala, Ved Narang and Zakir Hussain, Members of the Indian National Lok Dal and asked them to withdraw from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Members out of the House on the orders of the Speaker,

After some time, the Members of the Indian National Congress Party also again raised the above said issue and demanded that Shri Bharat Bhushan Bharti, Chairman, HSSC, should be made to resign, an FIR should be lodged against the defaulters and then an inquiry should be conducted. The Speaker asked the Members that the Chief Minister has already given an assurance in this matter, so they should take their seats. But the Members did not satisfy and continued to insist their demand. Even they trooped into the well of the House and raised the slogans. In spite of having been asked by the Speaker time and again to take their seats, they did not do so. The Speaker again asked them not to interrupt the proceedings of the House, otherwise he will be bound to name them. But they continued to argue with the Speaker over this issue. The Speaker then named S/Shri/Smt. Anand Singh Dangi, Geeta Bhukkal, Jagbir Singh Malik, Jai Tirath, Jaiveer Singh, Karan Singh Dalal, Kiran Choudhry, Kuldip Sharma, Lalit Nagar, Dr. Raghuvir Singh Kadian, Shakuntala Khatak, Sri Krishan and Udai Bhan, Members of the Indian National Congress Party and asked them to withdraw from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Members out of the House on the orders of the Speaker.

IX. RAISING THE MATTER REGARDING COLLAPSING OF BRIDGE ON GURUGRAM CANAL IN BALLABHGARH CONSTITUENCY.

Shri Mool Chand Sharma, a Member from the Treasury Benches raised the matter regarding collapsing of Bridge on Gurugram Canal in Ballabhgarh Constituency. He further stated that this bridge was constructed during the regime of the previous Congress Government so he demanded that an inquiry should be conducted in this regard and this bridge may be re-constructed immediately so that public may not suffer.

X. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2018-19

General discussion on the Budget Estimates for the Year 2018-19 was taken place.

Shri Aseem Goel, a Member from the Treasury Benches, spoke for 16 minutes.

XI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 1) Bill, 2018

At 5.26 P.M., the Finance Minister introduced the Haryana Appropriation (No. 1) Bill, 2018 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018.

At 5.29 P.M., the Health Minister introduced the Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018 and moved-

That the Haryana Clinical Establishments (Registration and Regulation) Adoption Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 3 of Clause 1, Sub-Clause 2 of Clause 1, Clause 2, Clause 3, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018.

At 5.31 P.M., the Parliamentary Affairs Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018 and moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Motor Vehicles (Haryana Amendment) Bill, 2018.

At 5.34 P.M., the Transport Minister introduced the Motor Vehicles (Haryana Amendment) Bill, 2018 and moved-

That the Motor Vehicles (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018.

At 5.36 P.M., the Parliamentary Affairs Minister introduced the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018 and moved-

That the Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Private Universities (Amendment) Bill, 2018.

At 5.38 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2018 and moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018.

At 5.40 P.M., the Transport Minister introduced the Haryana Motor Vehicles Taxation (Amendment) Bill, 2018 and moved-

That the Haryana Motor Vehicles Taxation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 7 were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried

XII. DEFERMENT OF THE DISCUSSION ON GENERAL BUDGET.

On a suggestion made by the Agriculture Minister, the Speaker with the sense of the House, announced that the further discussion on General Budget will be taken up tomorrow i.e. 13th March, 2018.

The Sabha then adjourned till 10.00 A.M. on Tuesday the 13th March, 2018.

CHANDIGARH
The 12th March, 2018.

SECRETARY

